GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION & LITERACY

RAJYA SABHA UNSTARRED QUESTION NO. 1969 ANSWERED ON 06/08/2025

Implementation of RTE

1969 Shri S. Selvaganabathy:

Will the Minister of EDUCATION be pleased to state:

- (a) how many States have not yet implemented Right to Education (RTE) Act;
- (b) whether Government is aware that this denies quality education to poor children;
- (c) if so, measures Government is contemplating to get it implemented; and
- (d) whether there is any relaxation of qualifications extended to minority institutions, if so, whether Government will make it uniform all over the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY)

(a) to (c): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 is the consequential legislation under Article 21-A. It provides that every child has a right to full time elementary education of satisfactory and equitable quality in a formal school which satisfies certain essential norms and standards. RTE Act, 2009 extends to the whole of India and mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighborhood school. All States/UTs are implementing the RTE Act, 2009.

Education is in the concurrent list of the Constitution and majority of the schools are under the domain of the respective State and UT Government which is the appropriate government under the RTE Act, 2009. The appropriate government may, by notification, make rules, for carrying out the provisions of this Act as per section 38(1) of the Act. Ministry of Education issues various advisories/guidelines to all the States/UTs to ensure the implementation of all the provisions of the RTE Act, 2009 in their respective jurisdiction from time to time.

- (d): Regarding teacher qualification, the relevant section under the Act for all schools is as under:
- 23. Qualifications for appointment and terms and conditions of service of teachers.—(1) Any person......

[Provided further that every teacher appointed or in position as on the 31st March, 2015, who does not possess minimum qualifications as laid down under sub-section (1), shall acquire such minimum qualifications within a period of four years from the date of commencement of the Right of Children to Free and Compulsory Education (Amendment) Act, 2017.]

(Ins. by Act 24 of 2017, s. 2 (w.e.f. 1-4-2015)).
